

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.105**

IA-835/2021

In

IB-1632(ND)/2019

**IN THE MATTER OF:**

M/s. Manav Chawla Anr.

....FINANCIAL CREDITOR

**Vs.**

M/s. Magiv Info Solutions Pvt. Ltd. And Aditya Birla Housing Finance

.....RESPONDENT

**SECTION**

**U/s 7 of IBC**

**Order delivered on 09.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC

: Mr. Sanjay Jain, Advocate.

**ORDER**

**IA-835/2021:-**

Counsel for the Applicant/erstwhile proforma Respondent is present and submitted that the order dated 04.02.2021 records the presence of some advocates who were not the counsels in IA-390/2021. The correct name of the counsel for the Applicant/erstwhile proforma is Mr. Sanjeev Singh & Mr. Prashant Tripathi and in the title Section 9 is mentioned, whereas the main Petition i.e., IB-1632/ND/2019 is filed under Section 7 of the IBC. To this extent, the order dated 04.02.2021 stands corrected. Accordingly, the IA-835/2021 stands **disposed of**.

-sd-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sd-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

